

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**STARRED QUESTION NO.62**  
TO BE ANSWERED ON 28.04.2016

**CONSTRUCTION OF RURAL ROADS**

**\*62. SHRI DALPAT SINGH PARASTE:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the mechanism in place to monitor the quality and durability of roads constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) whether the Government has taken note of poor quality of roads constructed under the PMGSY, if so, the details of incidences reported during the last three years and the current year, State/UT-wise;
- (c) whether the Government proposes to depute any Central team to inquire into the quality of materials used for construction of rural roads and if so, the details thereof; and
- (d) whether any database is maintained with respect to the length of rural roads constructed/repared, if so, the length of rural roads, constructed under PMGSY and also repaired by each State/UT during the last three years?

**ANSWER**  
**MINISTER OF RURAL DEVELOPMENT**  
**(SHRI BIRENDER SINGH)**

(a) to (d) : A Statement is laid on the Table of the House.

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**Statement referred to in reply to Parts (a) to (d) of Lok Sabha Starred Question No. 62**  
**for answer on 28.04.2016**

(a) As per the guidelines of Pradhan Mantri Gram Sadak Yojana (PMGSY), ensuring effective implementation and maintaining the quality of the road works is the responsibility of the State Governments. In order to bring the execution of PMGSY works to the desired quality standard, a three tier quality assurance mechanism has been institutionalized by the Ministry of Rural Development. Under the first tier, the Programme Implementation Units (PIUs) are required to ensure process control through mandatory tests on material and workmanship at field laboratory established for this purpose. The second tier is a structured independent quality monitoring at the State level through State Quality Monitors (SQMs) to ensure that each and every work is inspected at initial stage, middle stage and final stage of the construction. Under the third tier, independent National Quality Monitors (NQMs) are deployed for random sample inspection of road works to monitor quality and also to provide guidance of senior professionals to the field functionaries including contractors. Based on the periodic monitoring of quality of roads under the 3-tier mechanism, corrective measures, wherever necessary, are taken by the State Governments.

National Rural Roads Development Agency (NRRDA) under the Ministry of Rural Development in partnership with International Labour Organization (ILO) and World Bank has extended support to the States in the maintenance management of rural roads. Accordingly, a Model Policy Framework for Maintenance of Rural Roads along with a Guidance note for States have been finalized in close consultation with the States. Based on these documents, the States have been advised to formulate their Rural Road Maintenance Policies to suit State specific needs.

(b) Complaints related to implementation of PMGSY, including that of poor quality of roads constructed, are received in the Ministry from time to time. These are referred to the State Quality Coordinators of respective States for taking necessary corrective action and furnishing Action Taken Report (ATR). In case adequate response from the State is not received within the prescribed time schedule, the NRRDA deputs a team of NQMs for enquiry, and based on the report of the NQM, further action is taken. State-wise, year-wise details of complaints received vis-à-vis action taken thereof during the period 2013-14 to 2016-17 (upto 25<sup>th</sup> April, 2016) are given at **Annexure-I**.

(c) Under the 3<sup>rd</sup> Tier of Quality Assurance Mechanism, NQMs are deployed to inspect the roads constructed under PMGSY and also to ensure that materials of prescribed quality are used for construction of rural roads. The road works inspected by NQMs are broadly categorised as Unsatisfactory (U), Satisfactory Requiring Improvement (SRI) and Satisfactory (S). For works graded as 'SRI' and 'U', on the basis of observations of the National Quality Monitors, States are required to send Action Taken Reports (ATRs) after completion of required rectification work. These ATRs are continuously monitored and processed by NRRDA.

(d) All PMGSY roads are covered by a 5-year maintenance contract, entered into along with construction contract, with the same contractor, in accordance with the Standard Bidding Document (SBD). Maintenance funds to service the contract are budgeted by the State Governments. On expiry of 5-year post-construction maintenance, the State Governments are required to make necessary budget provision to place such roads under zonal maintenance contracts. State-wise details of road length constructed under PMGSY are given at **Annexure-II**.

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Annexure referred to in part (b) of the reply to Lok Sabha Starred Question No. 62 for answer on 28.4.2016

## Details of complaints received in NRRDA during 2016-2017 (upto 25th April, 2016)

#	State	Complaints received	Sent to State for enquiry and action	Cases enquired through monitors			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	-	-	-	-	-	-
3	Assam	-	-	-	-	-	-
4	Bihar (State)	-	-	-	-	-	-
5	Bihar (CAs)*	-	-	-	-	-	-
6	Chhattisgarh	-	-	-	-	-	-
7	Goa	-	-	-	-	-	-
8	Gujarat	-	-	-	-	-	-
9	Haryana	-	-	-	-	-	-
10	Himachal Pradesh	-	-	-	-	-	-
11	J & K	-	-	-	-	-	-
12	Jharkhand (State)	-	-	-	-	-	-
13	Jharkhand(CAs)*	-	-	-	-	-	-
14	Karnataka	-	-	-	-	-	-
15	Kerala	-	-	-	-	-	-
16	Madhya Pradesh	1	1	0	0	0	0
17	Maharashtra	-	-	-	-	-	-
18	Manipur	-	-	-	-	-	-
19	Meghalaya	-	-	-	-	-	-
20	Mizoram	-	-	-	-	-	-
21	Nagaland	-	-	-	-	-	-
22	Orissa	-	-	-	-	-	-
23	Punjab	-	-	-	-	-	-
24	Rajasthan	-	-	-	-	-	-
25	Sikkim	-	-	-	-	-	-
26	Tamil Nadu	-	-	-	-	-	-
27	Telangana	-	-	-	-	-	-
28	Tripura(State)	-	-	-	-	-	-
29	Tripura (CAs)*	-	-	-	-	-	-
30	Uttar Pradesh	-	-	-	-	-	-
31	Uttarakhand	-	-	-	-	-	-

32	West Bengal	-	-	-	-	-	-
<b>Total</b>		<b>1</b>	<b>1</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>

\* Central Agencies

## Annexure I

Annexure referred to in part (b) of the reply to Lok Sabha Starred Question No. 62 for answer on 28.4.2016

#	State	Complaints received	Sent to State for enquiry and action	Cases enquired through National Quality Monitors (NQMs)			
				Deputed NQMs for enquiry	Cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	1		1	0		1
3	Assam	2		2			2
4	Bihar	12	2	10		2	8
5	Chhattisgarh	1		1		1	
6	Gujarat	1		1	0	1	
7	Haryana	-	-	-	-	-	-
8	Himachal Pradesh	-	-	-	-	-	-
9	Jammu & Kashmir	1		1	0	1	
10	Jharkhand	4		4	0	1	3
11	Karnataka	0		0			
12	Kerala	1		1			1
13	Madhya Pradesh	3		3	0	2	1
14	Maharashtra	3		3	0	1	2
15	Manipur	-	-	-	-	-	-
16	Meghalaya	-	-	-	-	-	-
17	Mizoram	-	-	-	-	-	-
18	Nagaland	-	-	-	-	-	-
19	Odisha	2		2	0	2	
20	Punjab	-	-	-	-	-	-
21	Rajasthan	-	-	-	-	-	-
22	Sikkim	-	-	-	-	-	-
23	Tamil Nadu	-	-	-	-	-	-
24	Tripura	1		1	0		1
25	Uttar Pradesh	8		8	0	6	2
26	Uttarkhand	-	-	-	-	-	-
27	West Bengal	2		2		2	
<b>Total</b>		<b>42</b>	<b>2</b>	<b>40</b>	<b>0</b>	<b>19</b>	<b>21</b>

Annexure referred to in part (b) of the reply to Lok Sabha Starred Question No. 62 for answer on 28.4.2016

## Details of complaints received in NRRDA during 2014-2015

#	State	Complaints received	Sent to State for enquiry and action	Cases enquired through monitors			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	-	-	-	-	-	-
3	Assam	2	2	0	-	0	0
4	Bihar	18	11	7	-	4	3
5	Chhattisgarh	1	1	0	-	0	0
6	Goa	-	-	-	-	-	-
7	Gujarat	-	-	-	-	-	-
8	Haryana	-	-	-	-	-	-
9	Himachal Pradesh	1	1	0	-	0	0
10	J & K	2	0	2	-	2	0
11	Jharkhand (State)	1	0	1	-	0	1
12	Jharkhand(CAs)*	1	0	1	-	0	1
13	Karnataka	-	-	-	-	-	-
14	Kerala	-	-	-	-	-	-
15	Madhya Pradesh	1	1	0	-	0	0
16	Maharashtra	4	4	0	-	0	0
17	Manipur	1	0	1	-	0	1
18	Meghalaya	-	-	-	-	-	-
19	Mizoram	-	-	-	-	-	-
20	Nagaland	-	-	-	-	-	-
21	Orissa	-	-	-	-	-	-
22	Punjab	3	3	0	-	0	0
23	Rajasthan	1	0	1	-	0	1
24	Sikkim	1	0	1	-	1	0
25	Tamil Nadu	-	-	-	-	-	-
26	Telangana	-	-	-	-	-	-
27	Tripura	-	-	-	-	-	-
28	Uttar Pradesh	20	11	9	-	5	4
29	Uttarakhand	1	0	1	-	0	1
30	West Bengal	3	2	1	-	1	0
<b>Total</b>		<b>61</b>	<b>36</b>	<b>25</b>	<b>0</b>	<b>13</b>	<b>12</b>

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\* Central Agencies)

**Details of complaints received in NRRDA during 2015-16**

#	State	Complaints received	Sent to State for enquiry and action	Cases enquired through monitors			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	4	3	1	0	1	0
3	Assam	2	1	1	0	0	1
4	Bihar (State)	15	13	2	0	0	2
5	Bihar (CAs)*	-	-	-	-	-	-
6	Chhattisgarh	5	5	0	0	0	0
7	Goa	-	-	-	-	-	-
8	Gujarat	-	-	-	-	-	-
9	Haryana	1	1	0	0	0	0
10	Himachal Pradesh	1	1	0	0	0	0
11	J & K	2	2	0	0	0	0
12	Jharkhand (State)	6	4	2	0	0	2
13	Jharkhand(CAs)*	-	-	-	-	-	-
14	Karnataka	1	1	0	0	0	0
15	Kerala	-	-	-	-	-	-
16	Madhya Pradesh	5	4	1	0	0	1
17	Maharashtra	3	1	2	0	1	1
18	Manipur	-	-	-	-	-	-
19	Meghalaya	-	-	-	-	-	-
20	Mizoram	-	-	-	-	-	-
21	Nagaland	-	-	-	-	-	-
22	Orissa	3	3	0	0	0	0
23	Punjab	-	-	-	-	-	-
24	Rajasthan	1	1	0	0	0	0
25	Sikkim	-	-	-	-	-	-
26	Tamil Nadu	1	1	0	0	0	0
27	Telangana	-	-	-	-	-	-
28	Tripura(State)	-	-	-	-	-	-
29	Tripura (CAs)*	-	-	-	-	-	-
30	Uttar Pradesh	14	12	2	0	0	2
31	Uttarakhand	2	2	0	0	0	0
32	West Bengal	3	3	0	0	0	0
<b>Total</b>		<b>69</b>	<b>58</b>	<b>11</b>	<b>0</b>	<b>2</b>	<b>9</b>

\* Central Agencies



## Annexure -II

Annexure referred to in part (d) of the reply to Lok Sabha Starred Question No. 62 due for answer on 28.4.2016

## Details of road length completed under PMGSY during 2013-14 to 2015-16

(length in km.)

#	State(s)	Length completed during 2013-14	Length completed during 2014-15	Length completed during 2015-16
1	2	3	4	5
1	Andhra Pradesh	191.58	595.13	849.73
2	Arunachal Pradesh	489.04	546.58	512.67
3	Assam	957.96	869.81	477.63
4	Bihar	3163.86	3631.92	3730.08
5	Chhattisgarh	1292.05	2648.14	1859.48
6	Goa	0.00	0.00	0.00
7	Gujarat	896.29	1892.16	1670.68
8	Haryana	3.28	633.39	318.99
9	Himachal Pradesh	134.49	484.96	755.31
10	Jammu & Kashmir	891.79	934.66	488.11
11	Jharkhand	1030.73	1750.32	1346.24
12	Karnataka	211.43	627.68	831.23
13	Kerala	192.46	345.74	363.94
14	Madhya Pradesh	3006.27	5180.92	4453.23
15	Maharashtra	448.88	499.97	892.13
16	Manipur	533.12	300.01	543.82
17	Meghalaya	23.68	44.59	193.29
18	Mizoram	77.28	48.60	136.54
19	Nagaland	293.20	215.30	129.00
20	Odisha	3063.22	3842.68	3779.98
21	Punjab	730.38	737.46	545.00
22	Rajasthan	2290.31	3233.33	2420.75
23	Sikkim	99.36	120.92	344.50
24	Tamil Nadu	747.94	1965.28	318.38
25	Telangana			514.83
26	Tripura	291.46	239.42	352.12
27	Uttar Pradesh	1109.79	2000.34	5032.15
28	Uttarakhand	405.16	714.62	1191.06
29	West Bengal	2741.38	2232.88	2398.48
	<b>Grand Total</b>	<b>25316.39</b>	<b>36336.81</b>	<b>36449.33</b>

